

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'I' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

**ITA No.2056/Del./2015
(ASSESSMENT YEAR : 2004-05)**

Delta Energy Systems (India) Pvt. Ltd.,
Plot No.43, Sector 35, HSIIDC,
Gurgaon – 122 001

vs. DCIT, Circle 10(1),
New Delhi.

(PAN : AADCD9348J)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Ms. Priti Goel, Advocate

REVENUE BY : Shri Mrinal Kumar Das, Senior DR

Date of Hearing : 13.02.2023

Date of Order : .02.2023

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of ld. CIT (Appeals)-44, New Delhi dated 30.01.2015 pertaining to the Assessment Year 2004-05.

2. At the outset, ld. Counsel of the assessee submitted that assessee wishes to withdraw the appeal as assessee has obtained necessary relief. Ld. DR of the Revenue did not have any objection in this regard. Accordingly, the appeal is dismissed as withdrawn.

Order pronounced in the open court on this 15th day of February, 2023.

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Dated the 15th day of February, 2023/TS

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-44, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.